



**Central Administrative Tribunal
Principal Bench, New Delhi**

**OA No. 3926/2018
MA No. 2652/2020**

This the 27th day of January, 2021

(Through Video Conferencing)

Hon'ble Ms. Aradhana Johri, Member (A)

Afzal Imam, Aged about 68 years,
S/o. Late Sh. Fazal Imam
Retd. Senior Section Officer Accounts
In Group 'C' & Pensioner of North Railway
R/o. Flat No. 283, 'B' C4F, Janakpuri,
New Delhi. ... Applicant

(By Advocate : Mr. H. P. Chakravorty)

Versus

1. Union of India, through
The Chairman Railway Board,
Ex-Office Principal Secretary to Govt. of India
Ministry of Railways, Railway Bhawan,
New Delhi – 110 001.
2. The General Manager,
Northern Railway, Baroda House,
New Delhi – 110 001.
3. The Financial Advisor &
Chief Accounts Officer (FA&CAO),
Northern Railway, GM's office,
Baroda House, New Delhi - 110 001.
4. The Secretary,
Department of Pension and Pensioner's Welfare
Ministry of Personnel, Public Grievance & Pension,
3rd Floor, Lok Nayak Bhawan,
Khan Market, New Delhi – 110 003. ... Respondents

(By Advocate : Mr. Shailendra Tiwary)

ORDER (ORAL)

M.A No. 2652/2020 :

Since the amendment sought vide MA No. 2652/2020 changes the basis and the grounds for relief considerably,



learned counsel for applicant seeks leave to withdraw this OA and file a fresh one.

2. Allowed along with liberty to file a fresh O.A.
3. Accordingly, the OA No. 3926/2018 is dismissed as withdrawn. No costs.

(Aradhana Johri)
Member (A)

Jk/Mbt/